

Name of Corporate Debtor : V Hotels Limited Date of Commencement of CIRP : 31 May 2019* List of Creditors as on : January 20, 2023

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Annexure 2

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted					Amount of Contingent Claim	Amount of any Mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Beacon Trusteeship Limited (assignment from Rosean Trading Co. Ltd.)	30-Jul-19	17,62,32,750	16,91,00,000	Inter corporate loan	NIL	No	0.80%	-	-	71,32,750	-	NIL
2	Beacon Trusteeship Limited (assignment from Beckhem Trading Pvt. Ltd.)	30-Jul-19	6,14,59,877	5,91,42,500	Inter corporate loan	NIL	No	0.28%	-	-	23,17,377	-	NIL
3	Beacon Trusteeship Limited (assignment from Sunshine Awasan Pvt. Ltd.)	30-Jul-19	2,44,47,884	2,44,00,000	Inter corporate loan	NIL	No	0.12%	-	-	47,884	-	NIL
4	Full Moon Creative Services Pvt. Ltd.	Updated claim form submitted on 17 Oct'22	5,93,88,836	5,93,88,836	Unsecured loan	NIL	No	0.28%	-	-	-	-	NIL
5	Sneh Sadan Traders & Agents Ltd.	11-Sep-19	2,21,89,42,048	-	-	NIL	No	-	-	-	-	2,21,89,42,048	Kindly refer Remark 1
6	Liz Traders & Agents Pvt. Ltd.	11-Sep-19	60,73,50,297	-	-	NIL	No	-	-	-	-	60,73,50,297	Kindly refer Remark 2
7	OnTheGo Foods Pvt. Ltd.	28-Aug-19	15,30,00,000	-	-	NIL	No	-	-	-	-	15,30,00,000	Kindly refer Remark 3
8	Cox & Kings Limited	Updated claim form submitted on 6 Dec'22	1,84,50,00,000	1,76,91,00,000	Unsecured loan and outstanding debentures	NIL	Yes	-	-	-	7,59,00,000	-	NIL
9	Tulip Star Hotels Limited	28-Aug-19	90,60,79,200	37,00,00,000	Unsecured loan	NIL	Yes	-	52,86,79,200	-	74,00,000	-	As part of the claim, claimant has claimed interest of INR 52,86,79,200/-, which is due and payable, only when V Hotels Limited is free from various litigations. The same has been verified as contingent claim.
10	Tulip Hotels Private Limited	11-Sep-19	25,93,26,000	12,99,00,000	Unsecured loan	NIL	Yes	-	12,68,28,000	-	25,98,000	-	As part of the claim, claimant has claimed interest of INR 12,68,28,000/-, which is due and payable, only when V Hotels Limited is free from various litigations. The same has been verified as contingent claim.
11	Ajay Ajit Peter Kerkar	17-Oct-22	69,40,295	-	-	NIL	Yes	-	-	-	69,40,295	-	NIL
12	Urrshila Ajit Kerkar	Updated claim form submitted on 17 Oct'22	16,40,500	-	-	NIL	Yes	-	-	-	16,40,500	-	NIL
Total			6,31,98,07,687	2,58,10,31,336		-	-	1.48%	65,55,07,200	-	10,39,76,806	2,97,92,92,345	

Note: The details presented above are subject to revisions including on account of receipt of additional information and shall be updated accordingly.

*read with the NCLT order dated 7 Sep'22 for exclusion of period of 964 days from 11 Dec'19 to 01 Aug'22

Remarks:

- Sneh Sadan Traders & Agents Ltd. - Following is the pending information, yet to be received from the claimant:
 - Since some of the conditions mentioned in section 5(24) of the IBC have been triggered and sufficient information is not available to check the other conditions, therefore, affidavit (in terms of section 5(24) of IBC), to establish the status as non-related party, has been requested from the claimant.
 - Agreement with V Hotels Ltd. for the unsecured loan
- Liz Traders & Agents Pvt. Ltd. - Following is the pending information, yet to be received from the claimant:
 - Since some of the conditions mentioned in section 5(24) of the IBC have been triggered and sufficient information is not available to check the other conditions, therefore, affidavit (in terms of section 5(24) of IBC), to establish the status as non-related party, has been requested from the claimant.
 - Agreement with V Hotels Ltd. for the unsecured loan
- OnTheGo Foods Pvt. Ltd. - Following is the pending information, yet to be received from the claimant:
 - Since some of the conditions mentioned in section 5(24) of the IBC have been triggered and sufficient information is not available to check the other conditions, therefore, affidavit (in terms of section 5(24) of IBC), to establish the status as non-related party, has been requested from the claimant.
 - Agreement with V Hotels Ltd. for the unsecured loan
 - Bank statement showing transfer of amount of INR 15.3cr to CD on 29 Mar'19 (as mentioned in claim form)